NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 65(ND)/2015 RT NO.77/Chd/ND/2016

Amarjit Singh Toor & Anr.

...Petitioners.

Versus

M/s Grand Multiplex Projects Ltd. & Ors.

... Respondents.

Present:

Mr. Gaurav Mankotia, Advocate for

Mr. Amit Vinayak for petitioners

None for respondents.

Learned counsel for petitioners filed an affidavit of Mr. Pritam Singh, his clerk about the despatch of notice of publication in 'Times of India' newspaper but that is the defective notice as the date mentioned in the advertisement shows that it was issued for 21.03.2017 instead of 23.03.2017 i.e. the date fixed for today. The notice be again issued for service of respondent Nos.3,4,8,10 and 13 in 'Times of India' newspaper for 01.05.2017. The petitioners are directed to ensure that the notice is published in the newspaper within five days from today and file affidavit of compliance at least three days before the date fixed. The petitioners shall be responsible to pay the publication charges of the advertisement to the newspaper agency.

Two extra sets of Paper Book have not been filed by the petitioners despite the directions. Let the need be done at least a week before the date fixed. Failing to comply with any of the directions, heavy costs would be imposed on the petitioners apart from other consequences.

(Justice R.P. Nagrath) Member (Judicial)

March²³, 2017